

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

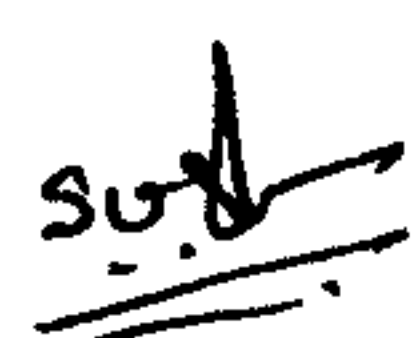

C.P. No. 41/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2019**

Name of the Company: Motikumar Harehandrai Nihalani Motikumar
through his Power of Attorney
V/s.
Global Dry Fruit Processing Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	APPLICANT	
2.	UDIT N SYAS	ADVOCATE	OPPONENT NO.1	

ORDER


The parties are represented through their respective learned counsels.

The Learned Lawyer appeared on behalf Respondent 1 by filing Vakalatnama and requested time to file reply.

Three weeks' time is granted to file reply by serving an advance copy to the other side.

Interim order, if any, passed in the instant matter shall be continued.

List the matter on 13.09.2019


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 26th day of July, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL